

COURT - I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 165 of 2012

Dated : 7th October, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

Powergrid Corporation of India Ltd. Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. Respondent(s)

**Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Swagatika Sahoo
Mr. Ramnesh Jerath
Mr. Rohit Shukla**

Counsel for the Respondent(s) : Mr. Manu Seshadri for R.1

ORDER

We have heard the learned counsel for the Commission. He submits that he will file written submissions today. He is directed to file the same after serving copy on the other side.

Now the learned counsel for the Appellant wants to file additional Written Submissions. Accordingly, he is directed to file the same on or before 20.10.2013 after serving copy on the other side.

Post the matter on **24.10.2013** for Reporting Compliance and for making further submissions.

**(V.J. Talwar)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

Vs/ak